

THE SECOND SCHEDULE

Amendments

(See section 3)

Year 1	Number 2	Short title 3	Extent of amendment 4
<i>Bombay and Maharashtra Enactments.</i>			
1957	XXXIX	The Bombay Abolition of Whipping Act, 1957.	Section 3 shall be deleted.
1959	III	The Bombay Village Panchayats Act, 1958.	In section 3, in clause (17), the figures "41" shall be deleted.
1961	XXIV	The Maharashtra Co-operative societies Act, 1960.	In section 165 in sub-section (2), in clause (liii), for the word "Registrar" the words "Co-operative Court" shall substituted.
1965	XL	The Maharashtra Municipalities Act, 1965.	In section 342, in sub-section (g), the brackets, figure and letter "(4A)" shall be deleted.
1982	XXXI	The Maharashtra Prevention of Mal-practices at University, Board and other specified Examinations Act, 1982.	In section 8, in the marginal note for the word "or" the word "of" shall be substituted.
1983	XLI	The Maharashtra Agricultural Universities (<i>Krishi Vidyapeeths</i>) Act, 1983.	(1) In section 2, clause (m) shall be deleted. (2) In section 30, in sub-section (1), for the brackets and figures "(xv)" the brackets, figure and letter "(1A)" shall be substituted. (3) In section 37, the words "and the rules made thereunder," shall be deleted. (4) In section 70, in sub-section (2)— (a) in clause (ii), sub-clause (l) shall be re-numbered and re-lettered as clause (ii-a) of sub-section (2) ; (b) in clause (iii), sub-clause (h) shall be re-numbered and re-lettered as clause (iii-a) of sub-section (2).